

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4537/2008

(From the judgement and order dated 09/05/2008 in CRLM No. 11457/2008 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)PREM DEVI & ANR. Petitioner(s)
VERSUS
STATE OF HARYANA Respondent(s)(With appln. for exemption from filing c/c of the impugned Judgment, exemption
from filing O.T., stay of arrest and office report)

Date: 02/04/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE R.M. LODHAFor Petitioner(s) Mr. R.K. Kapoor, Adv.
Mr. Harish Chandra Pant, Adv.
Mr. Anis Ahmed Khan, Adv.

For Respondent(s) Mr. Samir Ali Khan, Adv.

Mr.T.V. George, Adv.
Mr. Shinoj K. Narayanan, Adv,UPON hearing counsel the Court made the following
ORDERHaving heard learned counsel for the parties, we
confirm the order dated 30th June, 2008. It is directed that in
the event of arrest of the petitioners, they will be released on
bail on their furnishing personal bonds in the sum of
Rs.10,000/- (Rupees ten thousands only) each to the satisfaction
of the Investigating Officer.

The special leave petition stands disposed of.

[Usha Bhardwaj]
Court Master[Vijay Dhawan]
Court Master